

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP 769/2017 in  
OA No.870/2017

New Delhi this the 21st day of March, 2018

**Hon'ble Mr. V.Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Madan Lal, S/o Shri Mamu Ram  
Aged 31 years, Gateman Group 'C'  
R/o Vill : Pillu Khera Mandi,  
Railway Colony, Distt. Jind,  
Teh-Safidon (Haryana).
2. Niranjan Kumar Bairwa,  
S/o Shri Megharam Bairwa,  
Aged 31 years, Gateman Group 'C'  
R/o VPO : Tehatda Via-Reni,  
Teh-Reni Distt. Alwar, Rajasthan.
3. Maya Ram, S/o Shri Ummeda Ram,  
Aged 27 years, Gateman Group 'C'  
R/o Vill : Dehara, PO : Kotra,  
Teh & Distt. : Dholpur, Rajasthan.
4. Ram Naresh, S/o Shri Dafe Dar Singh,  
Aged 55 years, Gateman Group 'C'  
R/o H.No. 34/36, 7A,  
Hira Kunj Colony,  
Deori Road, Agra (UP).
5. Pardeep Kumar, S/o Shri Ram Bhaj,  
Aged 37 years, Gateman Group 'C'  
R/o VPO : Karkhana,  
Teh : Safidon,  
Distt. Jind (Haryana).
6. Phateh Chand Saini,  
S/o Shri Guljhari Lal Saini, ged 25 years,  
Gateman Group 'C'  
R/o VPO : Paniharwas, Teh : Khandela,  
Distt.: Sikar (Rajasthan).
7. Bheera, S/o Shri Sudan, Aged 53 years,  
Gateman Group 'C'

R/o VPO : Kohand, Teh : Gharaunda,  
 Distt. Karnal, Haryana.

8. Kirodi Lal Meena, S/o Shri Sukhai,  
 Aged 36 years, Gateman Group 'C'  
 R/o Vill : Vishala, PO : Naurangwala,  
 Teh : Mehwa, Distt. Dausa, Rajasthan.
9. Om Prakash, S/o Shri Ram Kishan,  
 Aged 54 years, Gateman Group 'C'  
 R/o Ganga Ram Colony,  
 Ram Mehar Depot, Gali No.2,  
 Panipat, Haryana.
10. Susheel Kumar,  
 S/o Shri Bal Kishan Aged 34 years,  
 Gateman Group 'C'  
 R/o VPO : Assan Kalan,  
 Teh-Panipat, Distt. Panipat (Haryana).
11. Bhagchand Saini, S/o Shri Hajari Lal Saini,  
 Aged 22 years, Gateman Group 'C'  
 R/o Vill : Govind Pura,  
 PO : Karoth, Teh : Rajgarh,  
 Distt. Alwar, Rajasthan.
12. Jai Bhawan, S/o Shri Mansa,  
 Aged 57 years, Gateman Group 'C'  
 R/o VPO : Jattal, Teh : Panipat,  
 Distt. Panipat, Haryana.
13. Pritam Singh, S/o Shri Rati Ram,  
 Aged 53 years, Gateman Group 'C'  
 R/o H.No. P-100, Sector-29,  
 Jal Vayu Vihar, Faridabad.
14. Balraj, S/o Shri Rajender  
 Aged 33 years, Gateman Group 'C'  
 R/o VPO : Mahounda Khurd,  
 Teh : Safidon, Dist. Jind (Haryana).
15. Dharam Pal Kumawati,  
 S/o Shri Laxmi Narayana Kumawat,  
 Aged 25 years, Gateman Group 'C'  
 R/o VPO : Maounda Khurd,  
 Teh : Neemka Thana,

Distt. Sikar (Rajasthan).

16. Prem Singh, S/o Shri Nand Lal,  
Aged 52 years, Gateman Group 'C'  
R/o VPO : Pillu Khera,  
Teh : Pillu Khera,  
Distt. Jind, Haryana.
17. Manhor, S/o Shri Banni Singh,  
Aged 58 years, Gateman Group 'C'  
R/o VPO : Kinana,  
Teh & Distt. Jind, Haryana.
18. Jagdish Kumar, S/o Shri Rampat,  
Aged 53 years, Gateman Group 'C'  
R/o Flat No.31, Plot 21, Pkt-6,  
Samarpan Kunj, Nasirpur,  
Dwarka.
19. Baljeet, S/o Shri Ramesh Kumar,  
Aged 25 years, Gateman Group 'C'  
R/o Vill : Bhuran, PO : Kalwa, Distt.  
Jind, Teh-Safidon, Haryana.
20. Parveen Kumar, S/o Shri Jaipal Singh,  
Aged 35 years, Gateman Group 'C'  
R/o VPO : Kultana, Teh : Sampla,  
Distt. Rohtak, Haryana.
21. Bijender, S/o Shri Surajmal,  
Aged 27 years, Gateman Group 'C'  
R/o VPO : Waiser, Teh – Madlawda,  
Distt. Panipat, Haryana.

-Petitioners

(By Advocate: Shri U. Srivastava)

### **Versus**

1. Smt. Manju Gupta, General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Shri Anshul Gupta, Divisional Railway Manager,  
Northern Railway,

State Entry Road,  
New Delhi.

3. Shri Nitin Sharma,  
Assistant Divisional Engineer,  
Northern Railway, Panipat,  
Haryana.

-Contemnors

(By Advocate: Shri Shailendra Tiwary)

**ORDER (Oral)**

**By Mr. V. Ajay Kumar, Member (J):**

When this matter was taken up for hearing, learned counsel for the respondents submits that the respondents have fully complied with the orders of the Tribunal by passing a speaking order dated 23.06.2017.

2. In view of the above, we are satisfied that the orders of the Tribunal have been substantially complied with. Accordingly, the Contempt Petition is closed. Notices are discharged. However, the petitioners will have liberty to challenge the order passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

***(Nita Chowdhury)***  
***Member (A)***

***(V. Ajay Kumar)***  
***Member (J)***

CC.